

is concerned, any overdrawal by the States has an expansionary impact on the money supply and consequently on the level of prices. It is, therefore, imperative that, in order to ensure speedy development of the country within a framework of stable prices, the budgets of State Governments need to be balanced. Without this kind of fiscal discipline, there is always a danger of the price stability and consequently the objective of speedy development of the country being jeopardised.

(b) Yes, Sir.

कुछ कम्पनियों के विरुद्ध कर अपवंचन की शिकायत

1459. श्री राम सिंह शाक्य:

श्री निहाल सिंह:

क्या वित्त मंत्री कुछ कम्पनियों के विरुद्ध कर अपवंचन की शिकायतों के बारे में 2 अप्रैल, 1982, के अतिरिक्त प्रश्न संख्या 2644 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) आयकर अधिकारी द्वारा 5 सितम्बर, 1981 का (1) शाह स्टील इण्डस्ट्रीज (प्रा.) लिमिटेड (2) डी. एच. शाह (3) प्रताप डी. शाह और श्रीमति अनिता एन. शाह से बरामद की गई वस्तुओं का ब्यौरा क्या है, वे कितने मूल्य की हैं तथा वे किन-किन देशों में बनी हैं;

(ख) आयकर अधिकारियों द्वारा बरामद किये गये दस्तावेजों का ब्यौरा क्या है और इन दस्तावेजों की जांच करने के पश्चात् इनमें क्या अनिमितताएँ पाई गईं; और

(ग) इस सम्बन्ध में अब क्या कार्यवाही की गई है?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह मिसौंदिया): (क) से (ग) आयकर विभाग ने 5 सितम्बर, 1981 को शाह स्टील इण्डस्ट्रीज (प्रा.) लि. डी. एच. शाह, प्रताप डी. शाह तथा श्रीमति अनिता एन. शाह के मामले में हलाशी तथा अभिग्रहण की कार्यवाही की और प्रथम दृष्टया लगभग 18,71,000/- रु. की लेखा

बहियां नकदी तथा 3,00,000/- रु. मूल्य के जवाहिरात पकड़े। इसके अतिरिक्त कई लेखा बहियां और दस्तावेज भी पकड़े गये जिनकी छानबीन की जा रही है। यह पाया गया कि इस समूह के करनिर्धारित करों की अदायगी के लिये जाली चालानों के आधार पर ऋण प्राप्त करते रहे थे। भारतीय दंड संहिता की संगत धाराओं के अन्तर्गत शिकायत दर्ज की गई थी जिनके आधार पर पुलिस ने इस समूह के सरगना श्री नरेन्द्र शाह को गिरफ्तार किया। तथापि बाद में उन्हें जमानत पर रिहा कर दिया गया था।

Loan/Assistance to Birla Concerns from Government Finance Institutions

1460. SHRI RAM VILAS PASWAN:

SHRI RAJESH KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the amount of loan/assistance in one form or the other from the various Government financial institutions have given to the Birlas and their sister concerns during the last five years, year-wise and the terms on which the loans have been given;

(b) do Government exercise a check to see that the loans given to those industrial houses have been properly utilised;

(c) how much amount out of the above has been returned and how much is due from each of them;

(d) whether any request from these industrial houses is still pending for grant of loan and if so, the details thereof; and

(e) whether any loan was waived during the same period in respect of the above concerns and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The amount of loans disbursed by the All India term lending Public Sector Financial Institutions, namely, Industrial Development Bank of India (IDBI) and Industrial Fin-

Finance Corporation of India (IFCI) during the last five years to the concerns belonging to Birla Group is given below.

(Rs. in lakhs)

Year (April—March)	Amount of loan dis- bursed by IDBI and IFCI
1977-78	1930.13
1978-79	124.62
1979-80	1690.00
1980-81	980.79
1981-82	1824.10

The terms and conditions stipulated by IDBI and IFCI for extending financial assistance to the Birla Group of Companies has been decided on merits of each individual case and have been in conformity with the guidelines followed by the financial institutions for grant of assistance to MRTPL Companies, which, *inter alia*, provide for more stringent financial norms, like promoters' contribution and debt-equity ratio. The loans granted carry the applicable rate of interest and are normally secured by way of equitable mortgage of immovable assets and hypothecation of movable assets, present and future.

(b) IDBI and IFCI have evolved procedures consistent with the relative covenants and terms embodied in the loan agreement, to ensure that the funds disbursed to the assisted concerns are utilised only for the purpose for which these are sanctioned. The sanctioned loans are disbursed to the concerns in instalments according to the needs related to the progress of the project. Regular follow-up measures like inspection of books of accounts, collection of information through prescribed reports and nominee directors, inspection of the project site, etc. ensure proper utilisation of the loans given by the financial institutions.

(c) total loan amount of Rs. 731.00 lakhs was repaid during the five years period, 1977-78 to 1981-82, by the Birla Group of Companies to IDBI and IFCI. As at the end of March, 1982, the amount

of loans of IDBI and IFCI outstanding against the Birla Group of Companies was Rs. 5599.29 lakhs.

(d) As at the end of June, 1982, no application from Birla Group of Companies was pending with IDBI and IFCI.

(e) No loan amount due to IDBI and IFCI from Birla Group of Companies was waived during the last five years.

Scheme to promote internal tourism

1461. SHRI CHANDRAJIT YADAV: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Department is considering to construct cheap accommodation for common Indian tourists in places of tourist interest and religious centres, if so, the details of the scheme; and

(b) whether Government have a comprehensive scheme to develop and promote internal tourism in our country, if so, whether any suitable scheme has been drawn?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) and (b). 'The Central Department of Tourism has a comprehensive scheme for the development of domestic tourism. During the various Plan periods it has constructed tourist bungalows, canteens/cafeterias, provided transport at about 100 tourist centres either wholly financed by the Department or jointly with the State Departments of Tourism. These have been handed over to the State Governments for operation and maintenance. In addition the Central Department of Tourism has also constructed 16 youth hostels, 2 youth hostels (one each at Mysore and Port Blair) are under construction and proposes to construct 9 more youth hostels in the Eastern and North-Eastern regions.

The Central Department of Tourism has set up a Bhartiya Yatri Avas Vikas Samiti under the Societies Registration Act of 1860 for the construction/expansion/improvements of dharmshalas/musafir-khanas/sarais at major pilgrim centres to meet the requirements of the large number of pilgrims,